

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**E/Misc/60056/2020 in Excise Appeal No.1223 of 2012
With E/Cross/2503/2012**

[Arising out of OIA No.541/BK/PKL/2011 dt.30.12.2011 passed by the Commissioner (Appeals), Central Excise, Vanijya Nikunj, Udyog Vihar, Phase-V, Gurgaon)

E/Misc/60053/2020 in Excise Appeal No.50404 of 2015

[Arising out of OIA No.456/SVS/PKL/2014 dt.30.09.2014 passed by the Commissioner (Appeals), Central Excise, Delhi-III, Plot No.36-37, Opp.Medanta-Medicity, Gurgaon)

E/Misc/60051/2020 in Excise Appeal No.60486 of 2018

[Arising out of OIA No.APPEAL/CE/PKL/267/2017-18 dt.10.1.2018 passed by the Commissioner (Appeals), GST & Central Excise, SCO No.407-408, Sector 8, Panchkula)

ST/Misc/60050/2020 in Service Tax Appeal No.51905 of 2014

[Arising out of OIA No.631/SVS/PKL/2013 dt.29.11.2013 passed by the Commissioner (Appeals), Central Excise, Delhi-III, Sector 32, Medanta-Medicity, Gurgaon)

ST/Misc/60052/2020 in Service Tax Appeal No.52894 of 2015

[Arising out of OIO No.01/PR.Commr/PKL/15-16 dt.7.4.2015 passed by the Commissioner, Central Excise & Service Tax, SCO-407-408, Sector 8, Panchkula)

CCE & ST, Panchkula

(SCO-407-408, Sector 8, Panchkula-13411)

Appellant

VERSUS

M/s. Drish Shoes Ltd.

(390, Industrial Area-I, Dist. Panchkula, Haryana)

M/s. Omega Remedies Pvt. Ltd.

(390, Industrial Area-I, Dist. Panchkula, Haryana)
(Near MITC, Meerut Road, Karnal-132001)

Respondent

M/s. Zanders Engineers Limited

(Plot NO.517, Industrial Area, Phase IX, Near DDA, Mohali, Punjab)

M/s. Social Promoters (India)

(SCO-193, Second Floor, Sector 16, Panchkula)

M/s. Konstruktion Konsortium

(House No.1662, Sector 21, Panchkula)

APPEARANCE:

Present for the Appellant: Shri Bhasha Ram, AR

Present for the Respondent: None

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60163-60167/2020

DATE OF HEARING/ DECISION: 23.01.2020

PER ASHOK JINDAL

The Revenue has filed the applications for withdrawal of their appeals on the ground that the revenue involved in these appeals is less than Rs. 50 lakhs. Therefore, as per the Litigation Policy-2019, the Revenue is permitted to withdraw the appeals.

2. Miscellaneous applications and cross objection where filed also disposed of.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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